

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 20 of 2014**

**Dated : 23<sup>rd</sup> April, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of :**

<b>Rithwik Energy Generation Pvt. Ltd.</b>	<b>...</b>	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Bangalore Electricity Supply Co. Ltd. &amp; Anr.</b>	<b>...</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. B.S. Prasad

Counsel for the Respondent(s) : Ms. Mandakini Ghosh for R-1.

**ORDER**

Learned counsel for the respondent undertakes to file reply by 28<sup>th</sup> April, 2014 after serving copy of the same on the other side.

It has been pointed out by the learned counsel for the parties that a connected matter i.e. Appeal No. 170 of 2013 has been posted for hearing on 5<sup>th</sup> May, 2014 before this Bench. Accordingly, post this matter for hearing on **5<sup>th</sup> May, 2014**, along with Appeal No. 170 of 2013.

In the meantime, the appellant is at liberty to file rejoinder, if any.

**(Justice Surendra Kumar)**  
**Judicial Member**

rkt

**(Rakesh Nath)**  
**Technical Member**